NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB)No.547/KB2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th December 2017, 10.30 A.M.

Name of the Company Dava Engineering Works Pyt Ltd -Versus- UIC Udvog Limited

ivairie	of the Company	Daya Engineering Works	F VI.LiaVersus- OIC Oayog	Limited
Under Section		9 IBC		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL TTERS)	Appearing on behalf of	Signature with date
1.	Es Deepa Bractions	k Kumar Kho y Company Se	certan, F.C.S. Re	Schaite
2.	Mr. Sowiojit	a Gauguly, adv. Daugupta, ddv	petitioner/opera	1 1 -
		chakroborty, ac	lu V	Self Hocato

ORDER

Ld. Counsel for the operational creditor and the Ld. Pr. CS for the corporate debtor are present.

Ld. Counsel for the operational creditor submits that the he has received the reply of the corporate debtor only yesterday and on this ground made a request that time may be given for filing rejoinder. Prayer is allowed. Rejoinder may

be filed within 7 days with a copy in advance to the opposite party.

Petitioner is directed to comply with the provisions of Section 9(3)(b) and (c) of the Insolvency and Bankruptcy Code, 2016 within 7 days from today.

List it on 15/01/2018 for admission.

80

(Jinan K.R.) Member (J) (V.P.Singh) Member (J)